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O.A. No. 144 of 2008

Order dated: 20.03.2008.

CORAM:

The Hon'ble Mr. K.V.Sachidanandan, Vice-Chairman  
And  
The Hon'ble Mr. C.R. Mohapatra, Member (Admn.)

This is the case filed by the Applicants who had appeared for the examination of Jr. Trackman/Helper II in response to an advertisement. The aspiration of the applicants are that they expected to come out colourful in the examination. But unfortunately, they did not come out successful in the examination. Being aggrieved by that this OA has been filed seeking for the following relief:

....to allow this application while directing the respondents to scrutinize/revalue the answer script of the applicants and if they will found successful in the written test they may be permitted to appear in the fitness test which will going to be held on 23<sup>rd</sup> March, 2008. The select list relating to the State of Bihar is liable to be quashed."

Mr. R.P.Mohapatra Learned counsel

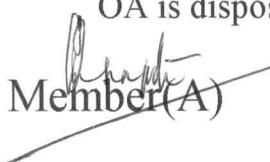
appears for the Applicant so also Mr. S.K.Ojha, Learned Standing Counsel appears for the Respondents.

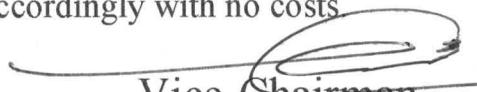


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In the interest of justice, we are of the view that since the applicants have made representation under Annexure-A/4 to the authority which is yet to be considered, the Applicants are directed to forward the applications with all relevant materials to Respondent No.3, who or other competent authority shall consider the disposal of the same within a time frame of two months from the date of receipt of the representation with a reasoned order.

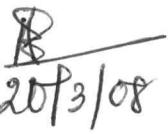
OA is disposed of accordingly with no costs

  
Member(A)

  
Vice-Chairman

Order dt. 20.3.08

Copy of Order  
is issued to both  
the counsels.

  
20/3/08

  
S.O (J)